

barracks, acquisition of vehicles, weaponry, security /surveillance/ communication equipment, equipment for forensic science laboratory, training infrastructure, police housing etc.

(b) to (d) The Central allocation made for Karnataka under MPF Scheme 2010-11 was Rs. 62.16 crore (Part A) and Rs. 44.73 crore (Part B). The Ministry of Home Affairs had approved MPF Action Plan, 2010-11 of Karnataka in two parts, Part A for Rs. 89.08 crore (Rs. 66.81 crore Central Share and Rs. 22.27 crore State share and Part B of Rs. 53.44 crore (Rs. 40.08 crore Central share and Rs. 13.36 crore State share). Out of the Central allocation of Rs. 62.16 crore in Part A, an amount of Rs. 60.55 crore was released to the State Government towards implementation of the approved Action Plan 2010-11 as per details given below :

	(Rs. in crore)
Funds released to the State Government in cash	43.80
Funds released to the State Police Housing Corporation	12.20
Funds released to Ordnance Factory Board for supply of weaponry to Karnataka	4.55
<b>Total</b>	<b>60.55</b>

An amount of Rs.1.61 crore was retained in the Ministry of Home Affairs being the unspent balances which remained with the State Government out of Central funds released upto 2008-09.

Apart from the above, the Ministry of Home Affairs released an amount of Rs. 0.379 crore out of Contingency Reserve under MPF Scheme towards establishment of Anti-Human Trafficking Units. Also, additional funds of Rs. 22.08 crore was released in cash to the State Government of Karnataka in 2010-11. Thus, a total amount of Rs. 83.01 crore was released to the State Government of Karnataka under MPF Scheme in 2010-11.

#### **Identification of terrorist groups involved in Mumbai blasts**

1039. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the terrorist groups responsible for the recent blasts in Mumbai have been identified;
- (b) if so, the details thereof; and

(c) what security enhancing steps have been taken by Government after the recent blasts in Mumbai to prevent such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Sir. The terrorist group responsible for the recent blast in Mumbai Serial Blasts on 13th July, 2011 has not yet been identified.

(c) All unit Commanders have been instructed to sensitize officers and men working under them and take steps to ensure safety and security of susceptible targets like iconic buildings, Religious places, Places of heavy footfalls, Places frequented by foreigners etc. Nakabandis, Checking of hotels, lodges are being conducted. Unit Commanders have been instructed to sensitize security staff and Management of Vital Installations, Hotels, Shopping Malls, Cinemas, Bus Stands and Railway Stations.

Also, Central Intelligence Agencies maintain a strict vigil on such activities. A continuous co-ordination between Central and State Police and intelligence agencies ensure flow of intelligence and effectively countering such threats and activities.

#### **Plan to reduce para-military forces in Kashmir**

†1040. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any plan to reduce the para-military forces in Kashmir valley; and
- (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The deployment of Central Para-Military forces in the Kashmir Valley is a subject of continuous appraisal and review. The force levels are maintained in order to meet the requirements of the State Government for the maintenance of law and order. It has been the endeavour of the Government to reduce CPMF deployment in a graded manner thereby entrusting more and more responsibility on the State force for the maintenance of law and order. All adjustments in the strength of Central Para-Military Force in J&K are made after careful consideration of all factors, view points and the ground situations. Force levels in the Kashmir valley are maintained in close consultation with the State Government.

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†Original notice of the question was received in Hindi.